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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.3293/2002

New Delhi this the 4th day of February, 2003.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

Shri A.C. Singh,  
S/o late Shri Charli Singh,  
Ex-Carriage Fitter Grade-III,  
Under C&W Superintendent,  
Balamau.

-Applicant

(By Advocate ~~Smt~~. Milnu Mainee)

-Versus-

Union of India: through:

1. The Secretary,  
Railway Board,  
Rail Bhawan,  
New Delhi.
2. The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
3. The Divisional Railway Manager,  
Northern Railway,  
Moradabad.

-Respondents

O R D E R (ORAL)

By Mr. Shanker Raju, Member (J):

Heard.

2. The grievance of applicant is that having retired on superannuation on 30.6.96 and despite a proposal to regularise the period of absence of about seven years and seven months no final decision has been arrived at by the respondents with the result his retiral benefits are withheld since 1996.

3. A request has been made by applicant to regularise the period and to accord retiral benefits to him through representation at Annexure A-8, which has not yet been responded to. Ends of justice would be duly met by directing respondents to treat the present OA as

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(V)

representation and to dispose of the claim of applicant for regularisation of his absence period as well as accord of retiral benefits by a detailed and speaking order within a period of two months from the date of receipt of a copy of this order. I direct accordingly. No costs.

Let a copy of this order be sent to respondents alongwith copy of the OA.

*S. Raju*  
(Shanker Raju)  
Member (J)

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